

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.291/MP/2023 along with IA No. 75/2023**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking relief(s) against Central Transmission Utility of India Limited in connection with 300 MW Connectivity at Gadag District in the State of Karnataka granted to the Petitioner.

Petitioner : Solarone Energy Private Limited (SEPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

**Petition No.292/MP/2023 along with IA No.74/2023**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking relief(s) against Central Transmission Utility of India Limited in connection with 300 MW Connectivity at Koppal District in the State of Karnataka granted to the Petitioner.

Petitioner : Solarone Energy Private Limited (SEPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **3.1.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Nipun Sharma, Advocate, SEPL  
Shri Rishabh Sehgal, Advocate, SEPL  
Shri M. G. Ramachandran, Sr. Advocate, CTUIL  
Shri Alok Sharma, Advocate, SECI  
Ms. Shikha Ohri, Advocate, SECI  
Shri Maulik Khurana, Advocate, CTUIL  
Shri Kumarjeet Ray, Advocate, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL

## Record of Proceedings

At the outset, the learned counsel for Respondent No.2, SECI prayed for an additional time to file the reply in the matters. Considering the said request, the Commission permitted the Respondent, SECI, to file its reply to the Petitions, including non-execution of the PPAs and “annulment’ of LoA, if any, within one week with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

2. The Commission also indicated that in the meantime, the interim direction issued vide Record of Proceedings for the hearing dated 22.9.2023 will continue till the next date of hearing.

3. The Commission directed the Petitioner to file the following information in both the Petitions on an affidavit within two weeks:

(a) The land required vis a vis land acquired for the project, with actual land acquired through a registered title deed or on lease or on a land use rights basis.

(b) What is the significance of details of the commitment cost submitted by the Petitioner? Does it provide proof of land acquired for the project?

(c) Whether the details of expenditure incurred as per the CA certificate an audited certificate or unaudited?

4. The Petitions shall be listed for hearing on **07.02.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**